



2026:DHC:7538-DB



\$~40

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010229622026

+ **W.P.(C) 7031/2026**

SHIVANI SHARMA & ORS.

.....Petitioners

Through: Mr. Animesh Kumar, Mr.
Nishant Kumar, Dr. Sumit Kumar, Ms.
Aprajita and Mr. Yashwardhan Singh, Advs.

versus

UNION OF INDIA & ANR.

.....Respondents

Through: Mr. Mukul Singh, CGSC with
Mr. Aryan Dhaka, Adv. for R-1
Mr. Vikramjit Banerjee, ASG with Mr.
Nikhilesh Krishnan, Mr. Siddharth Singh
and Mr. Kartik Dey, Advs. for R-2

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE VINOD KUMAR

ORDER (ORAL)

%

01.09.2026

C.HARI SHANKAR, J.

CM APPL. 57595/2026

1. This is an application by Respondent 2 for expedited hearing of the present writ petition. During the course of arguments, Mr. Vikramjit Banerjee, learned ASG appearing for the said respondent, drew our attention to para 8 of our order dated 20 May 2026, which reads thus:

“8. We find from the order passed by the Tribunal that, though the Tribunal has noted the rival contentions on interim relief, *albeit* briefly, no decision has been taken on the prayer one way or the other. We were, therefore, inclined to remand the prayer for interim relief to the Tribunal for a decision thereon in a time bound manner protecting the petitioners in the interregnum.”



2. Mr. Banerjee submits, on instructions, that his client is willing to accede to the suggestion mooted in para 8 of the order dated 20 May 2026 for setting aside the order under challenge in the present petition and remanding the prayer of the petitioner for interim relief to the Central Administrative Tribunal¹ for consideration *de novo*.
3. Learned Counsel for the petitioner points out that the Tribunal has already listed OA 1935/2026 for final hearing on 23 September 2026.
4. Accordingly, we dispose of this writ petition as well as the present application by setting aside the order dated 18 May 2025 under challenge in the present writ petition and remanding the petitioner's prayer for interim relief to the Tribunal for *de novo* consideration on 23 September 2026.
5. We make it clear that, in case the Tribunal desires to hear the main OA on the said date, it would be within its right to do so.
6. This writ petition is accordingly disposed of.
7. Interim order passed by this Court to continue till the date fixed by us before the Tribunal. Needless to say, the Tribunal would consider the prayer for interim relief uninfluenced by the order under challenge in these proceedings.

¹ "Tribunal" hereinafter



2026:DHC:7538-DB



8. The next date fixed in this matter shall accordingly stand cancelled.

C. HARI SHANKAR, J.

VINOD KUMAR, J.

SEPTEMBER 1, 2026/AR